

CENTRAL ELECTRICITY REGULATORY COMMISSION**(Legal Division)****Weekly Hearing Schedule for the month of February, 2019 (18.2.2019 to 22.2.2019)**

Date, Day and Time	S. No.	Petition No.	Petitioner	Subject in brief
26.2.2019 Tuesday At 10.30 A.M. Miscellaneous Petition	1	345/MP/2018	MPPMC	Petition for treatment of power drawn by CTU connected 750 MW Rewa Solar Project during non-generation night hours and during shutdown periods and determination of tariff thereof (On admission) .
	2.	27/MP/2019	CSEPL	Petition under Section 79 (1) (b) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement executed between the Petitioner and the Respondent No.1 for seeking declaration and relief for 'Change in Law' (On admission)
	3.	385/MP/2018	RIL	Petition under Regulation 111 of CERC (Conduct of Business Regulations,2009 read with the Regulation 14 of the CERC(Terms and Conditions for Recognition and Issuance of REC) Regulations 2010 and in Order dated 30.3.2017 in Petition No. 02/SM/2017 (On admission)
	4.	346/MP/2018	UPCL	Petition under Section 79 (1) (b) of the Electricity Act, 2003 read with Regulation 14 (3)(ii) of the CERC tariff Regulations, 2014, Article 1.1 (Change in Law) and 6.12 of the Power Purchase Agreements (PPAs) seeking regulatory certainty with respect to treatment of such cost for mandatory installation of additional systems in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations.
	5.	332/MP/2018	APMuL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in Law) of the Power Purchase Agreements (PPAs) dated 6.2.2007 (Bid‐01) and 2.2.2007 (Bid‐02) executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Ltd and the PPAs dated 7.8.2008 executed with Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited in respect of mandatory installation of additional systems in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations
	6.	29/MP/2018	IWISL	Petition seeking facilitation and long term open access to the SPV incorporated by the Petitioner to implement the wind power projects awarded to it under the scheme of Government of India (Ministry of New and Renewable Energy) dated 28.10.2016 for setting up of 1000 MW ISTS Connected Wind Power Projects.
	7.	70/MP/2018	GBL	Petition for a direction to the Respondent to refund the Back Up Supply Charges collected from the Petitioner, during the course of grant of Inter State Open Access to the Petitioner, by contravening and violating Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008
	8.	73/MP/2018	SKPPL	Petition under Section 79 (1) (f) and (c) and other applicable provisions of the Electricity Act, 2003 read with Regulation 12 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, against the arbitrary acts and omissions of Teestavalley Power Transmission Limited
	9.	92/MP/2018 alongwith I.A.No.15/2018, 9/IA/2019	SEPL	Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking a direction to Respondent No. 1 to pay a sum of Rs. 112.39 crores, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the Transmission system falling in the scope of Respondent No. 1 obligations, along with interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner(Interlocutory application filed by the Petitioner for referring the dispute to arbitration)
	10.	130/MP/2018	NTPC	Petition for extension of cutoff date of Vindhyachal Super Thermal Power Station, Stage-V (1x500 MW) from 31.3.2018 to 31.3.2019..

	11.	132/MP/2018 alongwith I.A.No.16/2019	PGCIL	Petition under section 19(1)(c) of the Electricity Act, 2003 for declaration of LILO of 400 kV S/C Vindhya-chal-Korba Transmission line of the Petitioner at Mahan.(Interlocutory application for Impleadment).
	12.	135/MP/2018	KTL	Petition seeking payment of transmission tariff between the date of commissioning and date of charging of Element 2 and Element 3 of transmission assets of Kudgi Transmission Limited
27.2.2019 Wednesday At 10.30 A.M. Miscellaneous Petition	1.	23/MP/2019 alongwith I.A.No.15/2019	PGCIL (CTU)	Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, alongwith (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission system for Solar Energy Zones in Rajasthan.(Interlocutory application for urgent hearing) (On admission)
	2.	15/MP/2019	JPL	Petition under Section 79(1) (b) and 79 (1) (f) of the Electricity Act, 2003 for declaration that any variation in the cost of fuel 'invoiced' to the Petitioner, owing to any increase in rate of taxes, levies, cess or duties which includes but is not limited to royalty, central excise duty, S.E.D. CST, energy cess, sizing charges, surface transportation, and also enactment of new taxes/royalties on the coal cost which includes but is not limited to NMET, DMF, forest transit fee and PWD cess, imposed by the Central Government, State Government/Union Territory, or any other Government, being a component of invoiced rate of coal, is a pass-through cost as per the terms of the PPA dated 7.8.2008(on admission)
	3.	327/MP/2018 alongwith I.A.No.87/2018	DIL	Petition under 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of occurrence of 'Change in Law' events as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited thereby resulting into additional recurring/non-recurring expenditure by Dhariwal Infrastructure Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited (Interlocutory application for claiming compensation on account of occurrence of 'Change in Law' events.) (On admission)
	4.	I.A.No.23/2019 in Petition No. 194/MP/2017	NKTCL	Interlocutory application seeking quash tender dated 25.1.2019 having reference No. CC-CS/930-ER1/TW-3942/3/G1 issued by Power Grid Corporation of India Limited .
	5.	138/MP/2018	DCMSHRIR AM	Petition Under Section 79 of The Electricity Act 2003 read with Regulation 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions of Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 challenging the illegal and Arbitrary Rejection of Grant Of REC application of the Petitioner by the Respondent.
	6.	186/MP/2018	KSKMPCL	Petition under Sections 79 (1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for Issuing directions to the Respondents to refund the amounts deducted on various heads Contrary against the terms and Conditions of the Power Purchase Agreement Dated 31.7.2012 between the Petitioner and Respondent
	7.	204/MP/2018	EWE	Petition under Sections 66,79 and other applicable provisions of the Electricity Act,2003 read with CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable energy generation) Regulations,2010.
	8.	214/MP/2018 alongwith I.A.No.70/2018, 101/IA/2018	APMuL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the PPAs dated 7.8.2008 in order dated 28.3.2018 in Case No. 104/MP/2017.

9.	228/MP/2018	NTPC	Petition for extension of cut off date of Koldam Hydro Electric Power Project, from 31.3.2018 to 31.3.2020.
10.	229/MP/2018	PDPL	Petition under Section 79 (1) (b) and (f) and other applicable provisions of the Electricity Act, 2003.
11.	230/MP/2018	ERLDC	Petition under Section 142 of the Electricity Act, 2003 for violation of Regulation 10 of the DSM Regulations 2014 and for persistent default in payment of ERLDC charges stipulated under CERC (RLDC Fees & Charges and related matters) Regulations 2015
12.	248/MP/2018	NHPC	Petition for approval of Renovation and Modernization of Loktak Power Station (105 MW) in Manipur
13.	285/MP/2018	MPL	Petition for inclusion of liquidated damages deducted from Capital Cost and re-computation of trued-up tariff for the period FYs 2011-14 and tariff for FYs 2014-19 pursuant to Order dated 26.12.2017 in Petition No. 152/GT/2015 in respect of Maithon Right Bank Thermal Power Plant (Units I and II)(2 X 525 MW) of Maithon Power Ltd.
14.	286/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 14.03.2018 passed in Petition No. 13/SM/2017 and 16.3.2018 in Petition No. 1/MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Tamil Nadu Generation and Distribution Corporation Ltd. in relation thereto.
15.	290/MP/2018	ACB	Petition under Sections 79(1)(c) read with 79(1)(k) of the Electricity Act, 2003 for allowing M/s S V Power Private Limited to use the dedicated transmission line (Petitioners plant to Bharari, Bilaspur Pooling station of PGCIL) on sharing basis along with other beneficiaries.
16.	278/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the central electricity regulatory commission (Grant of Connectivity, long term, medium term open access in Intra- State and related matters) Regulations, 2009
17.	303/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009
18.	304/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009
19.	339/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.
20.	265/MP/2018 alongwith I.A.No.80/2018	GBHPL	Petition under section 79 (1) (f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited (PGCIL) whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 Crores upon the Petitioner towards Long Term Access (LTA) capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short Term Open Access with effect from 23.8.2018. The same is in direct contravention of the final Order passed in Petition No. 190/MP/2016 dated 31.5.2018.
21.	269/MP/2017 alongwith I.A.No.98/2017	KPL	Petition under Section 79 (1) (c) and Section 79 (1) (f) of the Electricity Act, 2003 read with Clause 9 of the BPTA, Clause 11 of the TSA and Regulation 32 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for deferment of operationalization of LTA on account of Force majeure events (Interlocutory application for interim relief).

	22.	340/MP/2018	RSEPL	Petition under Section 79 of the Electricity Act,2003 read with Article 16.3.1 of the PPA dated 12.5.2016 seeking release of Performance Bank Guarantees arbitrarily and illegally retained by NTPC and seeking extension of time and deferral of the Scheduled Commissioning Date
28.2.2019 Thursday At 10.30 A.M. Transmission Tariff Petitions	1.	48/MP/2019	RWFPL	Petition under Regulation 32 and 33 A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and Detailed Procedure of the Central Electricity Regulatory Commission, Delhi dated May 15, 2018 for extension of time for filing of documentation under Clause 5.1 and Clause 9.2 of the Detailed Procedure and Deemed Stage II Connectivity accorded by Power Grid Corporation of India Limited to Regen Wind Farm (Vagarai) Private Limited (On admission) .
	2.	91/TT/2012	PGCIL	Petition for determination of transmission tariff of Parbati-III HEP in Northern Region (Remanded by APTEL)
	3.	203/TT/2016	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I:400 kV D/C Meja-Allahabad transmission line alongwith associated bays at Allahabad under transmission system associated With Meja TPS in Northern Region(Received by way of Remand from APTEL)
	4.	198/TT/2017	PGCIL	Petition for determination of transmission tariff for Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.
	5.	127/TT/2018	PGCIL	Determination of Transmission Tariff from DOCO to 31.03.2019 for Asset at Orai S/s under ?Inter-Regional System Strengthening Scheme in WR & NR (Part-B)? in Northern Region & Western Region.
	6.	163/TT/2018	PGCIL	Determination of transmission tariff from actual DOCO to 31.3.2019for Asset: modification of 132 kV bus arrangement including switchgear to Double main (DM) scheme with GIS at 220/132 kV Birpara Sub-station under Eastern Region Strengthening Scheme XIV in Eastern Region.
	7.	171/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset: Replacement of 01 No. of 1x315 MVA, 400/220 kV ICT with 1x500 MVA, 400/220 kV ICT (2nd) at 400 kV Maithon S/S under Transmission System for ?Eastern Region System Strengthening Scheme-IX? in Eastern Region.
	8.	174/TT/2018	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for assets under Conversion of Fixed Line Reactors to Switchable Line Reactors in Southern Region.
	9.	177/TT/2018	PGCIL	Petition for determination of transmission tariff for Asset-I: 132 kV D/C Silchar-Hailakandi (AEGCL) Transmission line (Balance portion beyond LILO point) alongwith associated bays at Hailakandi (AEGCL) Substation from DOCO to 31.3.2019 under Transmission system associated with Pallatana GBPP and Bongaigaon TPS
	10.	233/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Transmission Asset-LILO of existing Neyveli TS-II Pondicherry 400KV S/c at NNTPS generation switchyard under Transmission system for evacuation of power from 2x500 MW Neyveli Lignite Corp. Ltd TS-1 in Southern Region.
	11.	236/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for "Western Region System Strengthening Scheme-V"for tariff block 2014-19 in Western Region.
	12.	24/TT/2018	KPTCL	Approval under Regulation 86 of CERC (Conduct of business) Regulation, 1999 for determination of Tariff for Transmission Lines connecting between Karnataka and other neighboring states
	13.	368/TT/2018	TPTL	Petition for determination of transmission tariff for circuit 1 (b) of 400 kv d/c Teesta III - Rangpo Section upto lilo point at Rangpo for control period of FY- 2014-19 .
	14.	26/TT/2017	RRVPL	Petition for determination of tariff in respect of RVPN owned transmission lines / system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity as per Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No:15 /SM/2012, for inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission

				(Terms and Condition of Tariff) Regulation, 2009.(Reopened on account of Order dated 18.7.2018 in Review Petition No.47/RP/2017)
	15.	87/TT/2017	MPPTCL	Petition for determination of Transmission Tariff for the Transmission Lines belonging to the Petitioner (MPPTCL) conveying electricity as deemed ISTS lines; in continuation to order dated 15.10.2015 under Petition No. 217/TT/2013 for inclusion of 2 Nos. 400 kV lines in computation of Point of Connection transmission Charges in accordance with the CERC (Terms & Conditions of Tariff) Regulations, 2009 and (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010.(Reopened on account of Order dated 16.7.2018 in Review Petition No.2/RP/2018)

Sd/-
(T.D.Pant)
Dy.Chief (Legal)
27.2.2019